

प्रेषक,

जिलाधिकारी,
गाजियाबाद।

सेवा में,

रजिस्ट्रार,
राष्ट्रीय हरित अधिकरण,
प्रधान पीठ, नई दिल्ली।

पत्र सं०:- 1621 / ख०अनु०-गाजि० / 2023-24

दिनांक: 30/12/ 2023

विषय:- मा० न्यायालय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित ओ०ए० नं० 160/2022, ओमपाल व अन्य बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 17.10.2023 के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक जनपद गाजियाबाद के तहसील लोनी स्थित बालू खनन पट्टा ग्राम पचायरा खण्ड-1 पट्टाधारक श्री मुमताज अली के विरुद्ध मा० न्यायालय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित ओ०ए० नं० 160/2022, ओमपाल व अन्य बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 17.10.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके कार्यकारी अंश निम्नवत् है :-

"1. Vide order dated 30.05.2023 this Tribunal directed filling of response regarding the aspect involved as to whether mining lease deed can be executed by the District Magistrate on behalf of the State beyond the validity period of EC granted by SEIAA. No response has been filed by the District Magistrate, Ghaziabad."

इस सम्बंध में बालू खनन पट्टा पचायरा खण्ड-1 तहसील लोनी का विवरण निम्नवत् है :-

1. इस कार्यालय के विज्ञप्ति सं० 864 दिनांक 05.03.2020 द्वारा जनपद गाजियाबाद के तहसील लोनी स्थित बालू खनन क्षेत्र ग्राम पचायरा खण्ड-1 गाटा सं० 8मि०, 9मि०, 10मि०, 11मि०, 12 मि०, 13मि०, 17मि०, 18, 19, 20मि०, 21मि०, 22मि०, 25मि०, 26मि०, 27मि०, 30मि०, 37मि०, 38मि०, 39मि०, 40मि०, 41मि०, 53मि०, 54मि०, 55मि०, 56मि०, 57मि०, 237मि०, 238मि०, 239मि०, 240मि० रकबा 16.183 हे० बालू मात्रा 323600 घ०मी० प्रति वर्ष को 05 वर्ष की अवधि हेतु बालू खनन पट्टा पर स्वीकृत किये जाने के लिये ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से विज्ञापित किया गया।
2. उपरोक्त विज्ञप्ति के क्रम में श्री मुमताज अली निवासी- मौहम्मदाबाद पोस्ट बिजौरा ज्यातिबा फूले नगर-244235 द्वारा उच्चतम बोली रू० 206/- प्रति घनमीटर प्रस्तुत की

गयी, जिस पर स्वीकृति उपरान्त श्री मुमताज अली के पक्ष में 05 वर्षीय बालू खनन पट्टा स्वीकृत किये जाने हेतु आशय पत्र सं० 990 दिनांक 23.06.2020 जारी किया गया।

3. श्री मुमताज अली के पक्ष में निर्गत आशय पत्र की शर्तों के अन्तर्गत नियत धनराशि जमा कराने के उपरान्त पट्टाधारक द्वारा हस्तांतरित पर्यावरण स्वच्छता प्रमाण पत्र सं० 293/पर्या/एस0ई0ए0सी0/3886/2018 दिनांक 10.09.2020 इस कार्यालय में प्रस्तुत किया गया। (संलग्नक-1)
4. पट्टाधारक द्वारा प्रस्तुत पर्यावरण स्वच्छता प्रमाण पत्र के संबंध में अवगत कराना है कि उक्त पर्यावरण स्वच्छता प्रमाण पत्र पूर्व पट्टाधारक श्री गुरबाज सिंह पुत्र श्री मेजर सिंह निवासी- बी-6/1379, मार्डन कालोनी, जगधारी, जिला हरियाणा के नाम स्वीकृत था, जिसकी पट्टा अवधि दिनांक 01.02.2018 से दिनांक 31.01.2023 तक थी। पट्टाधारक श्री गुरबाज सिंह द्वारा पट्टा विलेख की शर्तों का उल्लंघन करने के कारण स्वीकृत बालू खनन पट्टा को तत्कालीन जिलाधिकारी महोदया के आदेश दिनांक 30.03.2018 द्वारा निरस्त कर दिया गया।
5. राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, उ०प्र०, लखनऊ द्वारा श्री गुरबाज सिंह के पक्ष में स्वीकृत पर्यावरण स्वच्छता प्रमाण पत्र दिनांक 12.01.2018 में उल्लिखित समस्त शर्तों को यथावत रखते हुये श्री मुमताज अली के पक्ष में पर्यावरण स्वच्छता प्रमाण पत्र दिनांक 10.09.2020 हस्तांतरित किया गया। (संलग्नक-2)
6. श्री मुमताज अली द्वारा उक्त हस्तांतरित पर्यावरण स्वच्छता प्रमाण पत्र (Transferred EC) को कार्यालय में प्रस्तुत किया गया, जिसके क्रम में श्री मुमताज अली के पक्ष में दिनांक 21.10.2020 को पट्टा विलेख का निष्पादन तत्कालीन जिलाधिकारी द्वारा उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 यथा संशोधित नियमावली, 2021 के नियम-35 (5) में दिये गये प्राविधानों के अन्तर्गत किया गया। नियम- 35(5) में दिये गये प्राविधान निम्नवत् है :-

“नियम 35-(5)- खनन पट्टा-विलेख का निष्पादन, इस निमित्त राज्य सरकार द्वारा अधिसूचना द्वारा प्राधिकृत अधिकारी द्वारा सम्यक रूप से खनन योजना अनुमोदित किये जाने के उपरान्त और प्रस्तावक के पक्ष में पर्यावरण अनापत्ति प्रमाण पत्र जारी किये जाने के दिनांक से एक माह के भीतर किया जायेगा। खनन संक्रिया नदी तल खनिज के पट्टेदार हेतु तत्काल एवं अन्य खनिजों के पट्टेदार द्वारा पट्टा विलेख के निष्पादन के दिनांक से 03 (तीन) माह के भीतर प्रारम्भ की जायेगी और पट्टेदार तत्पश्चात् जानबूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन, उचित और दक्षतापूर्ण रीति से तथा कुशल कारीगर की भौति करेगा :

प्रतिबंध यह है कि सरकार द्वारा विधि संगत ढंग से या किसी विधिक कार्यवाही के अनुसार खनन पट्टा/अनुज्ञा पत्र समाप्त करने या पट्टा/अनुज्ञा पत्र धारक द्वारा

अभ्यर्पण किये जाने पर, ऐसे पट्टा/अनुज्ञा पत्र धारक के पक्ष में स्वीकृत पर्यावरणीय अनापत्ति उस विधिक व्यक्ति को अन्तरित की जा सकेगी, जिसके पक्ष में ऐसा पट्टा/अनुज्ञा पत्र उसकी वैधता अवधि में तय किया गया हो।”

7. उपरोक्त के सम्बंध में पट्टाधारक श्री मुमताज अली द्वारा पर्यावरण स्वच्छता प्रमाण पत्र की अवधि समाप्त होने के पश्चात् खनन पट्टा की ओटीपीओ निदेशालय से बंद कर दी गयी है तथा पट्टाधारक स्वीकृत खनन क्षेत्र में खनन कार्य बंद कर दिया गया है। वर्तमान में पट्टाधारक श्री मुमताज अली द्वारा पुनः पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त किये जाने हेतु आवेदन किया जा चुका है, जो विचाराधीन है।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,


(राकेश कुमार सिंह)
जिलाधिकारी 20/12/23
गाजियाबाद।

State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Gurbaj Singh,
S/o Shri Major Singh,
Owner
R/o House no- B-6/1379,
Modern Colony, Jagadhari,
District- Haryana.

Ref. No. 91 /Parya/SEAC/3886/2017

Date 12 January, 2018

Sub: Environmental Clearance for River Bed Sand Mining Project from Yamuna River of M/s Gurbaj Singh located at Gata(s) No.- 8 Mi, 9 Mi, 10 Mi, 11 Mi, 12 Mi, 13 Mi, 17 Mi, 18, 19, 20 Mi, 21 Mi, 22 Mi, 25 Mi, 26 Mi, 27 Mi, 30 Mi, 37 Mi, 38 Mi, 39 Mi, 40 Mi, 41 Mi, 53 Mi, 54 Mi, 55 Mi, 56 Mi, 57 Mi, 237 Mi, 238 Mi, 239 Mi, 240 Mi, From Village- Panchayara Khand-1, Tehsil- Loni, Distt.- Ghazizbad, U.P. (Area 16.183 ha).

Dear Sir,

Please refer to your application/letter dated 12-12-2017 addressed to the Secretary, SEAC/Director, Directorate of Environment, U.P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 03-01-2018.

A presentation was made by the representative of the project proponent along with their consultant M/s ENV DAS (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

1. The environmental clearance is sought for River Bed Sand Mining Project from Yamuna River of M/s Gurbaj Singh located at Gata(s) No.- 8 Mi, 9 Mi, 10 Mi, 11 Mi, 12 Mi, 13 Mi, 17 Mi, 18, 19, 20 Mi, 21 Mi, 22 Mi, 25 Mi, 26 Mi, 27 Mi, 30 Mi, 37 Mi, 38 Mi, 39 Mi, 40 Mi, 41 Mi, 53 Mi, 54 Mi, 55 Mi, 56 Mi, 57 Mi, 237 Mi, 238 Mi, 239 Mi, 240 Mi, From Village- Panchayara Khand-1, Tehsil- Loni, Distt.- Ghazizbad, U.P. (Area 16.183 ha).
2. Production of 3,23,600 m³/annum sand mining is proposed.
3. Project details:

Sl. No.	Item	Details		
1.	Project	River Bed Sand Mining Project from Yamuna River of M/s Gurbaj Singh located at Gata(s) No.- 8 Mi, 9 Mi, 10 Mi, 11 Mi, 12 Mi, 13 Mi, 17 Mi, 18, 19, 20 Mi, 21 Mi, 22 Mi, 25 Mi, 26 Mi, 27 Mi, 30 Mi, 37 Mi, 38 Mi, 39 Mi, 40 Mi, 41 Mi, 53 Mi, 54 Mi, 55 Mi, 56 Mi, 57 Mi, 237 Mi, 238 Mi, 239 Mi, 240 Mi, From Village- Panchayara Khand-1, Tehsil- Loni, Distt.- Ghazizbad, U.P. (Area 16.183 ha).		
2.	Site Co-ordinates of the project site	Pillar	Latitude (N)	Longitude (E)
		A	28°48'25.21"N	77°12'23.47"E
		B	28°48'15.23"N	77°12'23.47"E
			28°48'7.40"N	77°12'20.92"E
			28°47'57.36"N	77°12'19.33"E
		28°47'57.79"N	77°12'13.37"E	



E.C. for River Bed Sand Mining Project from Yamuna River of M/s Gurbal Singh located at Gata(s) No.- 8 MI, 9 MI, 10 MI, 11 MI, 12 MI, 13 MI, 17 MI, 18, 19, 20 MI, 21 MI, 22 MI, 25 MI, 26 MI, 27 MI, 30 MI, 37 MI, 38 MI, 39 MI, 40 MI, 41 MI, 53 MI, 54 MI, 55 MI, 56 MI, 57 MI, 237 MI, 238 MI, 239 MI, 240 MI, From Village- Panchavara Khand-I, Tehsil- Loni, Distt.- Gharlabad, U.P. (Area 16.183 ha).

	F	28°48'26.80"N	77°12'19.77"E
3.	Proposed number of workers	Unskilled Labours : 20 Semi-skilled Labours : 04 Site Supervisors : 03 Total : 27	
4.	Total project cost	Approx. 1 crore 10Lacs(excluding royalty)	
5.	Connectivity of project site	NH-1 (Delhi to Atari)- 6.50 km* East SH 57 (Delhi to Yamunotri)- 1.50 km* (NW) MDR (Nathupur road)- 2.50 km* West Chak Road-0.25 km* (East) Haulage Route-0.80 km*	
6.	Nearest village	Panchavara- 0.75 km* (SW)	
	Nearest City	Delhi-8.0 km* (SW)	

4. Water requirement details:

- Fresh water for drinking purpose: Approx. 27 site workers @ .10 LPCD; Fresh water requirement would be 0.27 KLD
 - For sprinkling on haulage road: Approx. 6.4 KLD for dust suppression
 - For plantation : Approximately 0.4 KLD.
 - Total water requirement would be around 7.07 KLD which will be supplied to the site through private water tankers from existing vendors from nearby settlements.
5. 275 days are proposed for mining activities.
 6. 125 nos. of trees to be planted regarding the project.
 7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
 8. The ultimate depth of mining will be restricted to 03 m/water table, whichever is less. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
 9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
 10. The project proposal fall under category – 1(a) of EIA Notification, 2006 (as amended).
 11. There is no litigation pending in any court regarding the project

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 03/01/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 05/01/2018) has decided to grant the Environmental Clearance to the title project for collection of 3,23,600 m³/annum is proposed from mining lease area 16.183 Ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

E.C. for River Bed Sand Mining Project from Yamuna River of M/s Gurbal Singh located at Gatal(s) No.- 8 MI, 9 MI, 10 MI, 11 MI, 12 MI, 13 MI, 17 MI, 18, 19, 20 MI, 21 MI, 22 MI, 25 MI, 26 MI, 27 MI, 30 MI, 37 MI, 38 MI, 39 MI, 40 MI, 41 MI, 53 MI, 54 MI, 55 MI, 56 MI, 57 MI, 237 MI, 238 MI, 239 MI, 240 MI. From Village- Panchayara Khand-1, Tehsil- Loni, Distt- Ghazirbad, U.P. (Area 16.183 ha).

5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in



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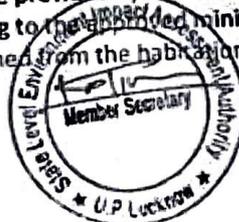
- hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Project Proponent shall explore the possibility of using solar energy wherever possible.
 32. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 33. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 34. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 35. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 36. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 37. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 38. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 39. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

E.C. for River Bed Sand Mining Project from Yamuna River of M/s Gurbaj Singh located at Gatala No.- 8 MI, 9 MI, 10 MI, 11 MI, 12 MI, 13 MI, 17 MI, 18, 19, 20 MI, 21 MI, 22 MI, 25 MI, 26 MI, 27 MI, 30 MI, 37 MI, 38 MI, 39 MI, 40 MI, 41 MI, 53 MI, 54 MI, 55 MI, 56 MI, 57 MI, 237 MI, 238 MI, 239 MI, 240 MI, From Village- Panchavara Khand-1, Tehsil- Loni, Distt- Ghazirbad, U.P. (Area 16,183 ha).

40. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
41. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
42. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
43. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
44. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
45. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
46. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
47. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
48. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
49. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. Project proponent should insure all sampling should survive any mortality will be replaced.
2. Site photographs should be submitted with date and time.
3. Provision for small cylinder to workers should be made for cooking.
4. The capacity of trucks/tractor for loading purpose will be in tonnes as per PWD and Transport Department applicable norms and standard fixed by the Government.
5. Provide suitable mask to the worker.
6. Approach road kaccha is to be made motarable and planted the tree in both side of the road.
7. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
8. Provision for two toilets and handpump should be made at mining site.
9. Drinking water for workers would be provided by tankers.
10. Mining will be carried only according to the approved mining plan.
11. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.



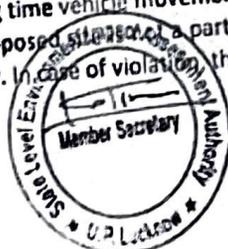
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12. Total Project Cost has been submitted as Rs. 1,10,36,850/-. A CSR plan with minimum Rs. 5,51,842/- work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Ghaziabad, U.P.
13. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Ghaziabad, U.P.
14. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
15. The Environmental clearance will be co-terminus with the mining lease period.
16. Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
17. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
18. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
19. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
20. The mining work will be open-cast and exclusively manual. No mechanical work or drilling/blasting should be involved at any stage.
21. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
22. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
23. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
24. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
25. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
26. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
27. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and

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unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.

28. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 29. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 30. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 31. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 32. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 33. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 34. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
 35. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 36. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
 37. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
 38. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
 39. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.com> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
 40. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 41. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 42. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 43. Waste water from potable use be collected and reused for sprinkling.
 44. During the school opening and closing time vehicle movement will be restricted.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation this permission shall automatically



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deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Ref. No. /Parya/SEAC/3886/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA